

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2960

ANSWERED ON:10.12.2014

UPGRADATION OF QUARTERS

Reddy Shri Ponguleti Srinivasa;Simha Shri Prathap

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the upgradation work in Government quarters is not being conducted within stipulated time period in various colonies in Delhi including in CPWD Colony, Vasant Vihar and Moti Bagh;
- (b) if so, the details of quarters which have not been upgraded within stipulated time period during the last three years and the current year in Delhi including in the above mentioned colonies and the reasons therefor;
- (c) whether the Government has taken any action against the officials and contractors responsible in this regard;
- (d) if so, the details thereof and if not the reasons therefor;
- (e) whether some of the quarters are allotted without completing upgradation work in the above mentioned colonies in Delhi; and if so, the details thereof and the reasons therefor; and
- (f) the action taken/being taken by the Government against the officials responsible in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) to (f):-Normally the up-gradation works are completed within the stipulated time, barring some exceptional cases, where the work place is not made available by the allottees, non-availability of sufficient funds for upgradation etc.

The list of quarters which have not been completed within stipulated time is Annexed at 'A'. Recovery is made from the contractors, who make unjustified delay in execution of works, as per the terms and conditions of the agreement. Details of such recoveries are annexed at 'A'.

Normally the quarters taken up for upgradation are handed over to the allottee only after completion of upgradation work. In some cases, the upgradation work is taken up in a phased manner in sequence of Serial numbers.